FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice
Department of Legal Affairs
Room No. 406-B ‘A’ Wing
Shastri Bhawan, New Delhi – 110001

Appeal No. 23(71)/2012 – IC

IN THE MATTER OF:
Shri Aditya
49-C Pocket-A, SFS Flats,
Mayur Vihar, Phase-II,
Delhi- 110 096

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi

Appellant

Respondent

Date of Hearing : 2.7.2012

Present :
1. Shri S.K. Dullu on behalf of Shri Aditya, the Appellant.
2. Shri Kishor Kumar, Section Officer, Judicial Section, Department of Legal Affairs,
Ministry of Law & Justice.

ORDER
1. The representative of the Appellant has said that he has not received the reply given
by the CAPIO. The CAPIO has shown letter dated 12/6/2010 stated before issue to
the applicant. The Appellant stated that it was wrongly addressed indicating the
Phase-II Mayur Vihar whereas it should be Mayur Vihar, Phase-III. The copy of the
reply sent has been given to the Appellant. The Appellant desires to inspect the
number of documents pointed out in the replies.

2. The concerned Officer-In-Charge of Judicial Section which deals with mutual legal
assistance treaty in civil matters is hereby directed to permit the Appellant to inspect
the records within the fortnight.
3. In case, the Appellant is not satisfied/ convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi- 110066 within the time period as prescribed under the provision of RTI Act, 2005.

(Satish Chandra)
Joint Secretary & Legal Adviser
First Appellate Authority

To

1. Shri Aditya, 49-C Pocket-A, SFS Flats, Mayur Vihar, Phase-II, Delhi- 110 096 (by Speed Post).
2. Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
3. Shri Kishor Kumar, Section Officer, Judicial Section, D/o Legal Affairs, Shastri Bawan, New Delhi-110001.
5. PPS to Law Secretary for information.

O/C